

# ACT No. III OF 1882.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th January, 1882.)

## An Act to amend the law relating to Seditious Publications.

**WHEREAS** it is expedient to amend the law relating to Seditious Publications; It is hereby enacted as follows:— Preamble.

1. This Act may be called "The Seditious Publications Act, 1882." Short title.

It extends to the whole of British India; and shall come into force at once. Local extent.  
Commence-  
ment.

2. Act No. IX of 1878 (*An Act for the better control of Publications in Oriental languages*) and Act No. XVI of 1878 (*An Act to amend Act No. IX of 1878*) are repealed. Repeal of  
Acts.

3. After section 60 of Act No. XIV of 1866 (*The Indian Post Office Act, 1866*) the following section shall be inserted, namely:— Section in-  
serted after  
section 60,  
Act No. XIV  
of 1866.

"60A. Whenever any notification has been published under section nineteen of the Sea Customs Act, 1878, in respect of any newspaper, book, pamphlet, placard, broadsheet or other document, any officer of the Postal Department empowered in this behalf by the Governor General in Council, by name or in virtue of his office, may search or cause search to be made for any copies of the same in the custody of that Department, and shall deliver all such copies found to such officer as the Governor General in Council may appoint in this behalf by name or in virtue of his office, and such copies may be disposed of in such manner as the Governor General in Council may from time to time direct."

[Price one anna.]